IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 104
(IB)-275(PB)/2019

IN THE MATTER OF:

Central Bank of India .... Applicant/petitioner
v.
M/s. Abhinav Steel and Power Ltd. .... Respondent

Order under Section 7 of IBC, 2016 (CIRP)

Order delivered on 11.08.2021

Coram:
SHRI BHASKARA PANTULA MOHAN
HON'BLE ACTG. PRESIDENT

SHRI HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant: RP Shravan Kumar Vishnoi
For the Respondent: Mr. GP Madaan, Mr. Shravan Chandrashekhar & Mr. Aadarsh Prakash, Advocates for the Resolution Professional Mr. Shravan Kumar Boshnoi.

ORDER

The CoC and RP are directed to resolve the issue amicably as this Bench is very upset by the manner in which the RP and CoC are behaving in this case and going to different directions.

List the matter for further consideration on 22.09.2021.

- sd -

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

- sd -

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

11.08.2021
VINEET